

IN THE HIGH COURT OF MADHYA PRADESH

AT INDORE

BEFORE

HON'BLE SHRI JUSTICE ANIL VERMA

ON THE 25th OF NOVEMBER, 2022

MISC. CRIMINAL CASE No. 55582 of 2022

BETWEEN:-

**CHARAN SINGH @ CHANDRAKIRAN SINGH
S/O RAM SINGH, AGED ABOUT 35 YEARS,
OCCUPATION: AGRICULTURIST R/O VILLAGE
BARKHEDA KOTAPAI P.S. BAROTHA DISTT.
DEWAS (MADHYA PRADESH)**

.....PETITIONER

**(SHRI NEERAJ GAUR, LEARNED COUNSEL FOR
THE PETITIONER)**

AND

**THE STATE OF MADHYA PRADESH STATION
HOUSE OFFICER THROUGH POLICE STATION
HATPIPLYA DISTRICT DEWAS (MADHYA
PRADESH)**

....RESPONDENT

**(SHRI TARUN PAGARE PL APPEARING ON
BEHALF OF ADVOCATE GENERAL)**

*This application coming on for hearing this day, the court
passed the following:*

O R D E R

Applicant has filed this second bail application under Section

439 of the Code of Criminal Procedure, 1973. He is in Jail since 2.4.2022 in connection with Crime No. 175/2022 registered at P.S. - Hatpipaliya District Dewas (M.P.) for commission of offence punishable under Section 307, 452, 326, 323, 324, 506 Part II of IPC.

As per the prosecution story, on 31.3.2022 at about 3.30 pm applicant Charansingh abused his wife Pooja on family issue. When his wife objected, the applicant chased her and tried to kill her by Darata. When Amarsingh, Parvati, Aunt Krishnabai and Rani tried to intervene, the applicant caused injury to Amarsingh, Parvati and Rani on right hand, head and back. Accordingly a case has been registered against the applicant.

Learned counsel for the applicant submits that applicant is innocent and he has been falsely implicated in this matter. Applicant is in jail since 2.4.2022. Initially offence under section 324 of IPC has been registered, later on sections 326 and 307 IPC were added. Applicant's earlier bail application was dismissed as withdrawn. He is permanent resident of District Dewas. Investigation is over. Final conclusion of trial will take considerable long time. Hence, he prays that applicant be released on bail.

Per-contra, learned PL for respondent/State opposes the bail application and prays for its rejection by submitting that 6 criminal cases have been found against him.

Perused the case diary as well as the impugned order of the

court below.

Considering all the facts and circumstances of the case, arguments advanced by counsel for the parties, nature and gravity of allegation as also taking note of the fact that the applicant is suffering jail incarceration since 2.4.2022, investigation is over therefore, no further custodial interrogation of applicant is required, it is a case of dispute between applicant, his wife and in-laws, and final conclusion of trial will take considerable long time, I deem it proper to release the applicant on bail.

Accordingly, without commenting on the merits of the case, the application is allowed. It is directed that the applicant be released on bail upon his furnishing a personal bond in the sum of **Rs.75,000/- (Rs. Seventy Five Thousand only)** with one solvent surety in the like amount to the satisfaction of the trial Court for his appearance before the trial Court, as and when required. He shall abide by the conditions enumerated u/S. 437(3) Cr.P.C.

Certified copy as per rules.

(ANIL VERMA)
J U D G E

BDJ